

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.104/MP/2017

Subject :Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.

Date of Hearing : 27.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Adani Power Limited (APL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and
Dakshin Haryana Bijli Vitran Nigam Limited

Corrigendum to ROP dated 27.7.2017

In the Record of Proceedings for the hearing dated 27.7.2017, Paras 4 and 5 shall be corrected and read as under:

“4. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents and Prayas to file their replies, by 20.8.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 25.8.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 29.8.2017.”

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**